

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(Through web-based video conferencing platform)**

**CP (IB) No. 546/Chd/Hry/2019**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

|                                     |                                    |
|-------------------------------------|------------------------------------|
| Home Credit India Finance Pvt. Ltd. | ...Petitioner-Operational Creditor |
| Vs.                                 |                                    |
| Gionee India Pvt. Ltd.              | ...Respondent-Corporate Debtor     |

**Present through video-conferencing:**

Mr. Vishav Bharti Gupta, Advocate for the petitioner.

When this matter is taken up for hearing, Mr. Vishav Bharti Gupta, Advocate appearing for the petitioner seeks leave of this Tribunal to withdraw the CP by submitting that the matter has been settled between the parties. In the circumstances, the CP is dismissed as withdrawn.

Sd/-  
(K.K. Vohra)  
Member (Technical)

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)

August 09, 2021  
rk